GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:601
ANSWERED ON:09.12.2013
POLLUTION BY HOTELS
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Hotels/big eateries in metro cities and other cities are violating the environmental norms by generating maximum waste/misuse of water/not constructing effluent treatment plants and rain water harvesting system;
- (b) if so, the details thereof;
- (c) whether the Government has chalked out any action plan to control such waste to make clean environment in the cities;
- (d) if so, the details thereof;
- (e) whether the Government has issued any guidelines in this regard; and
- (f) if so, the details thereof along with the action taken against the non-complying hotels?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)to(d) The waste/wastewater from a hotel is generated from guest rooms, kitchens, laundry, floor washings, swimming pool, toilets, washrooms etc. The wastewater discharge from hotels varies from 51 % to 93 % of the total water consumption depending upon the wastewater management practices adopted. All hotels have to obtain permission for consent-to-establish and consent-to-operate from the concerned State Pollution Control Board / Pollution Control Committee. All hotels are also required to comply with the prescribed standards notified by the Ministry of Environment and Forests. The hotels are also required to treat the entire waste water generated from kitchen, laundry and domestic sewage in a Sewage Treatment Plant as per the guidelines.

(e)&(f) The Guidelines for Environmental Management in Hotel Industry have been issued by the Government. The Five Star Hotels have been advised to take appropriate environmental friendly measures viz. waste reduction, water conservation, energy conservation and follow environmentally responsible purchasing practices envisaged in the Guidelines for Green Hotels. The Guidelines are being enforced for compliance by the Hotels by Delhi Pollution Control Committee / State Pollution Control Boards. The Guidelines for Green Hotels are given at Annexure-I. The list of 4 and 5 Star Hotels in Delhi against which action has been taken by Delhi Pollution Control Committee under Section 31 (A) of Air (Prevention and Control) of Pollution Act, 1981 and under Section 33(A) of Water (Prevention and Control of Pollution)Act,1974 is given at Annexure-II.